

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

## ORDER SHEET

COURT NO. : 1

13.02.2019

O.A./260/640/2017

B BARIHA

M.A./260/103/2019

-V/S-

M.A./260/213/2018

D/O POST

M.A./260/406/201

FOR APPR. C

ITEM NO:16

2020 RELEASE UNDER E.O. 14176

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for both the sides on MA No. 213/2018 for execution of order passed by the Tribunal in O.A.No. 640/2017.</p>
	<p>Ld. Counsel for the respondents submitted that he has filed an M.A 103/19 stating that the order dated 25.05.2018 of this Tribunal passed in O.A. No. 640/17 has been complied with vide order dated 18.12.2018 and 14.01.2019. Copy of which has been annexed with the M.A.</p>
	<p>Ld. Counsel for the Applicant submitted that although the order dated 14.02.2018 was quashed by the Tribunal, but other person transferred in that order has been allowed to continue as per order dated 14.02.2018 by the respondents.</p>
	<p>In view of the above submissions, and taking into account the fact that grievance of the applicant has been redressed as per the order passed in the O.A. No.640/17, the M.A No. 213/2018 and M.A. No. 103/2019 are disposed of with a direction to Respondent No. 2 to pay the dues of the applicant in pursuance to the order dated 14.01.2019(Annexures) to the M.A 103/19 within a period of two months time as per the provision</p>

of law. No order as to costs.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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